

issues including the issue of autonomy to Prasar Bharati. It has been decided to place the report in the public domain for inviting suggestions.

**News based programmes on private FM channels**

2285. DR. CHANDAN MITRA: Will the Minister of INFORMATION AND BROADCASTING be please to state:

- (a) whether private FM channels and community radio stations are not allowed to broadcast their own news and current affairs programmes;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the corrective steps taken by Government to amend the relevant guidelines in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c) As per the policy guidelines for expansion of FM Radio broadcasting services through private agencies (phase-III) the permission holder will be permitted to carry the news bulletins of All India Radio in exactly same format (unaltered) on such terms and conditions as may be mutually agreed with Prasar Bharati.

Clause 5(vi) of the policy guidelines for setting up community radio station in India prescribes that “the permission holder shall not broadcast any programmes, which relate to news and current affairs and are otherwise political in nature”. Further, the clause 5(i) of extant policy guidelines mentions that “The programmes should be of immediate relevance to the community. The emphasis should be on developmental, agricultural, health, educational, environmental, social welfare, community development and cultural programmes. The programming should reflect the special interests and needs of the local community”.

**Implementation of CAT orders in Doordarshan  
and Prasar Bharti**

2286. SHRI SALIM ANSARI:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that DG-Doordarshan and CEO- Prasar Bharati were ordered for implementation of Central Administration Tribunal (CAT) orders in February, 2012;